

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-291/ ND/2017

IN THE MATTER OF:

Crocus Travel (P) Ltd.

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: -

For the Respondents

:

For the RD (N)

Mr. Manish Raj, Co. Prosecutor

For the Intervener


: Ms. Lakshmi Gurung, Standing Counsel,
For Income tax Department.

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD and ROC is also present and seeks some time to comply with the Order dated 25.10.2017 passed by this Tribunal. However, in view of the urgency raised by the Ld. Counsel for the petitioner in relation the Operational Creditor, 10 days time is granted to the ROC to file reply. In the meanwhile, the petitioner is directed to serve the Income tax Department as well with a copy of the petitioner along with annexures and the same should also be made available to the Ld. representative for the Income tax Department Ms. Easha Kadian, who is appearing for Ms. Lakshmi Gurung, Standing Counsel for Income tax Department, within a period of one week. Income tax Department to respond on or before the next date of hearing i.e. 11.1.2018.

List on 11.1.2018.

Surjit
13.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)